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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CCP No.190/1989 in
OA 1401/88

Date of decision: 19-2-1990.

Shri Om Veer Singh

... Petitioner

Vs.

Union of India & Others

... Respondents

For the Applicant

... Mrs. Subhadra, Counsel
for the petitioner.

For the Respondents

... Shri M.L. Verma, Counsel
for the respondents.

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? NO
2. To be referred to the Reporters or not? NO

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

Heard the learned counsel of both parties. The petitioner has stated in the CCP 190/89 that the respondents have not complied with the directions contained in the Tribunal's judgment dated 24.5.1989. By the said judgment, the respondents were directed to consider the appointment of the applicant on regular basis to any Group 'D' post if any vacancy is available, subject to the fulfilment of other formalities such as verification of character and antecedents, medical examination, and the like. This is without prejudice to his case being considered for

absorption on regular basis pursuant to the scheme prepared by the respondents for absorption of Casual Labourers on a regular basis. Pending this, it was directed that the applicant should be considered for appointment in any vacancy of the Casual Labourer in the office of the respondents in preference to any person who may have been inducted after his service has been terminated in April, 1988.

2. The respondents have stated that a copy of the judgment has been sent to the Telecom District Manager, Ghaziabad on 16.6.1989. TMD, Ghaziabad is the appointing authority for appointment of Regular Mazdoors as well as the Casual Mazdoors from his Surplus Cell ~~as well~~. It has also been stated that the name of the applicant has been sent for enrolment for that Surplus Cell.

3. The learned counsel of the applicant has drawn our attention to an advertisement issued by the Telecom District Manager, Ghaziabad on 16.12.1989 calling applications for several appointment to the ~~posts of~~ Mandoors. This indicates that there are vacancies in the post of Regular Mazdoors in the office of the Telecom District Manager, Ghaziabad. In view of this, we direct that the respondents shall accommodate the applicant in one of those vacancies and consider him for regularisation in accordance with the relevant rules on the subject. The respondents shall comply with the above directions within a period of 3 weeks from today's date.

[Signature]

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5. CCP 190/89 is disposed of with the above directions. The notice of CCP is discharged.

The parties will bear their own costs.

D. K. Chakravorty

(D. K. CHAKRAVORTY)
MEMBER (A)

P. K. Kartha

(P. K. KARTHA)
VICE CHAIRMAN (J)